



The Assam Nagara Raj (Amendment) Act, 2009

Act 22 of 2009

Keyword(s):

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অসম  ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th August, 2009

No.LGL.146/2007/46 :- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXII OF 2009

(Received the assent of Governor on 26th August, 2009)

THE ASSAM NAGARA RAJ (AMENDMENT) ACT, 2009

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further to amend the Assam Nagara Raj Act, 2007.

Preamble

Whereas it is expedient further to amend the Assam Nagara Raj Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Sixtieth Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Nagara Raj (Amendment) Act, 2009.
- (2) It extends to the whole of Assam excluding cantonment areas therein.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

Amendment
of Section 12

2. In the principal Act, in section 12, in sub-section (1), for the words "within 6 months of" the words "simultaneously with" shall be substituted.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.

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